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19, June 2018

To,
CPIO,
CESTAT,
New Delhi.

Sub: deposit of postal receipt of amount 110/- in compliance
to letter dated 12.06.2018.

Sir,

I, Atul Krishna, adv, Enr. No-D/879-A/11 is depositing
the postal receipt along with this letter on
behalf of Sh. J.K. Mittal, 57, East End Enclave.
Kindly receive the same and provide
acknowledgement.

Yours Truly,

~~Atul Krishna~~
Atul Krishna
(Advocate)
D/879-A/11

Date - 19/06/18
Place - New Delhi.

CPIO ID -

13-33/2018

1

F. No. 13-33/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-33/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 28.05.2018 received in this office on 28.05.2018, under RTI Act, 2005, the information received from **DR (Customs Branch)** containing 55 pages is enclosed herewith for your reference please.

As coping charges of reply of RTI application has deposited (Rs.110. I.P.O no. 51H 064011 & 32F101025) by the applicant. *It is given today on 19-6-18*

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

M
Ce
CPIO 19.6.

CESTAT, New Delhi
Date: 19.06.2018

To:

Sh. J. K. Mittal
57, East End Enclave,
Delhi- 110092

O/c

Ashutosh Krishna
19/06/18
Received Copy
for J.K. Mittal.

(3)

F. No. 13-33/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-33/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to the RTI application of Shri/Smt. J. K. Mittal (No. NIL dated 28.05.2018.2018) received in this office on 28.05.2018.

In this connection it is to inform you that reply of your RTI is ready for delivery.

Therefore, you are requested to deposit Rs. 110 in the shape of I.P.O or Bank Draft as fee of the copy under the RTI Act.

Pages 55 x Rs. 02 =Rs. 110/-.

It may be deposited by or before 27.06.2018 and copies may be received.

ccm
CPIO
CESTAT New Delhi
Date: 12.06.2018

To:

Sh. J. K. Mittal
57, East End Enclave,
Delhi- 110092

JK



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F. No. 13-33/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-33/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. J. K. Mittal (No. NIL dated 28.05.2018.2018) received in this office on 28.05.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-33/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 12.06.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.


CPIO

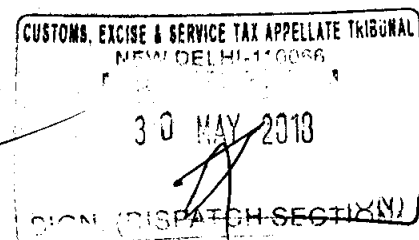
CESTAT New Delhi
Date: 28.05.2018

For Compliance to:

1. DR (Customs & ST Branch)

Copy to: (For Information)

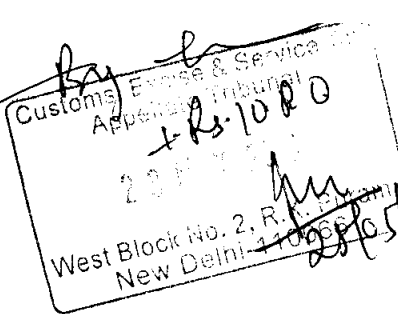
Sh. J. K. Mittal
57, East End Enclave,
Delhi- 110092



May 28. 2018

To
PIO,
CESTAT Delhi, R. K. Puram, New Delhi.

1824/CA/2018
28/05/2018



28/05

Sub: Application U/s 6 of the RTI Act, 2005 for seeking the public information

Dear Sir,

10-13-33/2018 (CESTAT)

Applicant's firm represented the Assessee-The Respondent in the Appeal ST/2258/2012 filed by the department which is disposed of by order dated 17.05.2018 in that regard the Applicant is hereby seeking the following information/documents under section 6 of the Right to Information Act, 2005;

1. Total number of hearing took place from the date of filing of the aforesaid Appeal by the department in the Tribunal-Delhi till the disposal of the aforesaid appeal;
2. Composition of Bench giving name of the Members of the respective Bench as well as court number and item number for each date when the matter was listed;
3. Number of time when the said matter was adjourned;
4. Certified copies of all the hand-written orders passed in the aforesaid Appeal;
5. Provide certified copy of final order dated 17.05.2018;

You are hereby requested to provide the abovementioned desired information u/s 6 of the RTI Act, 2005 as soon as possible.

Thanking you,

Yours sincerely

J. K. Mittal

57, East End Enclave, Delhi-110092

Ph: 011-22461071,72

Email: jkmittalservicetax@gmail.com